

By Email

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO.HC.VII-42/1996(Pt.)/6106 /A**

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.-I),  
Gauhati High Court,  
Guwahati.

To, Shri V. K. Chandak  
District & Sessions Judge,  
Jorhat.


Dated Guwahati the 29<sup>th</sup> October, 2018.

Sub: **Casual Leave along with head quarter leave permission** Restricted Holiday,  
Ref:- Your letter No. JJA/7774/2018, dtd. 03.10.2018.

Sir,

With reference to the above, I am directed to inform you that your prayer for 1(one) day Casual Leave on 08.11.2018 and Restricted holiday on 09.11.2018 (on account of Bhatri Dwitiya), along with headquarter leave permission w.e.f. late afternoon of 03.11.2018 till the forenoon of 10.11.2018, has been granted/rejected. The Addl. District and Sessions Judge, Jorhat will remain in-charge of your Court and Office in your absence.

Yours faithfully,

  
**Deputy Registrar (Admn.-I)**

